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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: N.DELHI.

CCP 156/93 in
O.A.1380/91.

Date of decision: 03.05.1993.

Hari Dass.

... Petitioner.

Versus

Shri V.G. Vaidya,
Director General,
Intelligence Bureau,
Ministry of Home Affairs,
New Delhi.

... Respondent.

CORAM:

THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.
THE HON'BLE MR. B.N. DHOUNDIYAL, MEMBER(A).

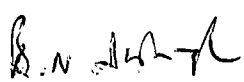
For the Petitioner.

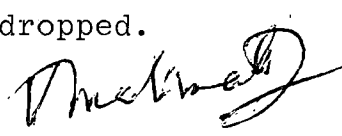
None.

JUDGEMENT (ORAL)

(By Hon'ble Mr. Justice V.S. Malimath, Chairman)

None appeared though called twice. Office objection regarding Respondent No. 2 in the CCP has not been removed. On a perusal of the petition, we find that the complaint in this case is ^{about} ~~in~~ violation of the interim order made on 7.6.1991. As the main matter is pending and the complaint is only ~~about~~ ^{against} the interim order, we do not consider it expedient to take action under the Contempt of Courts Act. These proceedings are accordingly dropped.


(B.N. DHOUNDIYAL)
MEMBER(A)


(V.S. MALIMATH)
CHAIRMAN

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